THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS. (SHRI K. R. GANESH): (a) to (c) A credit assistance of \$ 17 million has been extended by the I.D.A. for plant improvement operations. This amount would be utilised for additions and alterations necessary to optimise capacity utilisation in the existing plants of the Fertilizer Corporation of India and the Fertilizers and Chemicals Travancore Limited. No new project will benefit from this assistance.

Conduct of legal proceedings in Soviet Union.

776. SHRI N. G. GORAY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether in an interview to the TASS Correspondent during his recent visit to i Soviet Union he made a statement to the effect that the conduct of Soviet legal proceedings in Union Republics in the national languages with the preservation of the right of the accused to demand trial of the case in Russian, which is the national language, appeared to us an experience which is of interest to India as well; anJ
- (b) if so, what steps have been taken by Government to implement the same practice in India?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKJh'ALE): (a) At the invitation of the Ministry of Justice, the Minister of Law, Justice and Company Affairs led a Lawyers' delegation to the USSR from 24th October, 1974 to the 1st November, 1974. During his meetings with various peoples in the Soviet Union he was told that legal proceedings in the various Republics of the Soviet Union are conducted in their own languages but there is a right of the accused to demand the conduct of the proceedings in Russian which is the All-State language in the Soviet Union. During the course of his interview by a correspondent of the TASS the Minister said that this is an experiment which is of interest to India because here too we have

Hindi as the official language of the Union and various other languages as the official languages of the States. The objective is to evolve a standard legal terminology for use as far as possible in all Indian languages including Hindi so that eventually proceedings in courts may be conducted in those languages."

to Questions

(b) The Union Government as well as the State Governments are already engaged in preparing translations of Central enactments in Hindi as well as other regional languages. I therefore expressed my hope that with the development of Hindi and the regional languages, the Indian languages will eventually be used in courts.

Burmah Shell assets in the Eastern Region

777. SHRI N. G. GORAY:
DR. Z. A. AHMED:
SHRI S. KUMARAN:
SHRI LAKSHMANA
MAHAPATRO:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) whether it is a fact that Burmah-Shell has been steadily disposing of its assets in the eastern region;
 - (b) whether Government have made
- any assessment of the disposal of assets
- by Burmah-Shell before it is finally taken
- over by Government; and
- (c) whether the move of disposing of assets by Burmah-Shell will affect the pay ment of compensation to the company?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) to (c) Burmah-Shell are disposing of some of their assets in India. Such disposal of surplus assets by Burmah-Shell is not confined to any geographical region. However these will be taken into account while considering the terms, conditions and all other questions relating to the

take-over of Burmah-Shell assets and operations in India. The disposal of immovable assets has to be done with the approval of the Reserve Bank of India under the Foreign Exchange Regulation Act.

Soft credit terms for purchase of crude

778. SHRI SUBRAMANIAN SWAMY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) whether Government are aware of a report appeared in Economic Times of October 7, 1974 that Iran is to provide additional soft credit to India for purchase of crude oil during the next year;
- (b) if so, what are the terms of the agreement;
- (c) the estimated oil requirements of the country for the next year; and
- (d) the quantity of crude oil proposed to be imported from abroad 7

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM & CHE-MICALS (SHRI C. P. MAJHI): (a) and (b) Government have seen the report. Arrangements for import of crude for 1975 and payments will be made in due course.

(c) and (d) Due to limited foreign exchange availability, total crude oil, both indigenous and imported, that is likely to be processed in all refineries during 1974-75 is estimated to be about 21 million tonnes.

Requirement for 1975-76, woried out, in the light of the current years trends in consumption and keeping in view the foreign exchange outgo, is at present under consideration of Government.

779. [Transferred to the ll'h December, 1974]

780. [Transferred to the 10th December, 1974.]

Rc-instatement of Railwayman.

to Questions

- 781. SHRI JAGJIT SINGH ANAND: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that Government have taken a decision to re-instate those Railway employees who were removed from service during the years 1949, 1950, 1951 and 1952 for trade union activities; and
- (b) if so, whether those employees who have since attained the age of retirement will be given retirement benefits?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH): (a) It is not a fact that any Railway employee was removed for just trade union activities.

(b) Does hot arise.

Disposal of assets by Burmah Shell

- 782. SHRI SHYAMLAL GUPTA: Will the Minister of PETROLEUM AND CHE MICALS be pleased to state:
- (a) whether Burmah-Shell is disposing of its assets due to expected take over of the Company by Government;
- (b) whether the Company is required to obtain clearance from Reserve Bank of India for the sale of its assets under the Foreign Exchange Regulation Act;
- (c) how many assets (worth rupees) have been sold by the Company during the last one year and how many of these were in accordance with the Foreign Exchange Regulation Act and how many were in contravention of the Act; and
- (d) what action Government have taken or propose to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM CHEMICALS (SHRI C. P. MAJHI): (a) to (d) Burmah-Shell is disposing of some of its assets in the ordinary course of